

advertised in December, 1971. The post of Professor involves teaching, academic administration and some research duties. The Selection Committee for this post consisted of Dr. H. R. Arakori, Member, National Commission on Agriculture who was nominated by me as Chairman and two external experts, namely, Dr. C. J. Patel, Managing Director, Charotar Co-operative Sugar Industries Ltd., Kaira District and Dr. T. J. Mirchandani, formerly Dean of Agriculture of the University of Delhi, Principal of the Central College of Agriculture and Head of the Division of Agronomy. The *ex-officio* members were Dr. Rajat De, Head of the Division of Agronomy at I. A. R. I. and Secretary, I. C. A. R. Twelve candidate were interviewed in person and one candidate who had applied from abroad was considered *in absentia*. The Committee ranked Dr. Rajendra Prasad as first and Dr. V. H. Shah is second.

Both Drs. Shah and Rajendra Prasad were also candidates for the post of Senior Agronomist and Associate Project Co-ordinator in the Maize Project in the scale of Rs. 1100-1400, which Dr. Shah held at the time of his death. The Selection Committee for this post consisted of Dr. A. K. Dutt, Director of Agriculture, West Bengal, Dr. T. J. Mirchandani, the late Dr. S. S. Bains of I. A. R. I. and Secretary, I. C. A. R. I wish to quote the conclusions of the Selection Committee :—

“xx xx xx the Selection Committee came to the conclusion that Dr. Rajendra Prasad and Dr. V. H. Shah who appeared before the Committee as well as Dr. K. P. P. Nair who was considered *in absentia* were suitable for appointment to the post. Dr. Rajendra Prasad was found to be an outstanding candidate so far as general Agronomy is concerned, but in view of his experience in Maize Agronomy, the Committee recommended that the present post may be offered to Dr. V. H. Shah

who has been working in the line for a considerable period. xx xx”

With regard to the post of Assistant Director General (Foodgrains and Fodder Crops) in the scale of Rs. 1300-1800, the Selection Committee consisted of Dr. B. P. Pal, former Director General of I. C. A. R. as *ex-officio* Chairman and Dr. R. L. Paliwal, Managing Director of the Terai Seed Development Corporation. Dr. Y. R. Mehta, Deputy General Manager of the National Seeds Corporation, Dr. S. Ramanujan, former Director of Research, Government of Bihar, Dr. T. R. Mehta, Deputy Director General of the I.C.A.R. and Secretary, I.C.A.R. This Committee did not recommend Dr. Shah for this post.

Honourable Members would thus see that with reference to the posts in which Dr. Shah was involved selections have been made by Committee consisting of eminent scientists in whose judgement can rely unquestionably.

Finally, although Dr. Shah's family is well to do, the Government will do their utmost to help the widow and minor children.

12.45 hrs.

ELECTIONS TO COMMITTEES

(i) COURT OF UNIVERSITY OF DELHI

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(PROF. S. NURUL HASAN): I beg to move :

“That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court of the University of Delhi *vice* Shri

[Prof. S. Nurul Hasan]

Narain Chand Parashar, in terms of the proviso to clause (1) of the said statute "

MR. SPEAKER : The question is

"That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court of the University of Delhi *vice* Shri Narain Chand Parashar, in terms of the proviso to clause (1) of the said statute "

The motion was adopted

(ii) MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) . On behalf of Shri A C George, I beg to move

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority, Act, 1972, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER The question is .

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority, Act, 1972, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the

Marine Products Export Development Authority, subject to the other provisions of the said Act "

The motion was adopted

(iii) TEA BOARD

SHRI L. N. MISHRA On behalf of Shri A C. George I beg to move

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with Rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and Rules made thereunder "

MR. SPEAKER . The question is

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with Rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

12.46 hrs.

GENERAL INSURANCE (EMERGENCY PROVISIONS) AMENDMENT BILL*

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move for leave to introduce a Bill to amend the General Insurance (Emergency provisions) Act, 1971.

MR. SPEAKER : Motion moved :

*Published in Gazette of India Extraordinary, Part II, section 2, dated 9-5-72.